

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**APPEAL NO: 17 OF 2024 (SZ)**

IN THE MATTER OF :-

THIRU. T. RAVIGANESAN

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-TAMILNADU  
AND OTHER.

...RESPONDENTS

**CONVENIENCE TABLE**

<b>S.No</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Convenience Table	1-4
2.	VAO Certificate from PARIVESH Portal along with Translation	5-9
3.	Copy of GO.(Ms).1267 Revenue department dated 29.12.1997	10

Dated at Chennai on this the 1<sup>st</sup> day of April ,2024.

*For. G. K. Kumaresan*  
11/4/24.

**M/s. E.K.KUMARESAN**

**COUNSEL FOR APPELLANT**

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**APPEAL NO: 17 OF 2024 (SZ)**

IN THE MATTER OF :-

THIRU. T. RAVIGANESAN

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-TAMILNADU  
AND OTHER.

...RESPONDENTS

**CONVENIENCE TABLE**

<b>SI.NO</b>	<b>REJECTION GROUNDS</b>	<b>RELEVANT PROVISION</b>
1.	The Applied site is a fresh area, hitherto unmined.	It is humbly submitted that, there is no Ban or Prohibition of Mining in fresh area.
2.	Kottukarampatti Village/habitation is located at a distance of about 260m from the project site on the northern side.	<p>The Village Kottukarampatti is located at a distance of 306 m from the outer periphery of the lease area as there are <b>no approved habitations within 300m a certificate from Village Administrative Office dated 16.05.2023.</b></p> <p>Rule 36 (1-A) (a) of the Tamil Nadu Minor Mineral Concession Rules, 1959 and the said rule is usefully extracted below:-</p> <p>“36. General restrictions in respect of quarrying operations :- (1-A) (a) : <i>No lease shall be granted for quarrying stone within 300 meters (three hundred meters) from any inhabited site:</i> Provided that the exiting quarries which are subsisting under current leases shall be entitled for continuance till the expiry of the lease period. The lessees whose quarries lie within a radius of 300 meters from the</p>

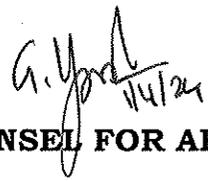
		<p>inhabited site shall undertake blasting operations only after getting permission of the Director of Mines Safety, Gorgaum.</p> <p>Explanation:- “Inhabited site” shall mean a village site or town site or a house site as referred to in the revenue records or a <i>house site or layout approved by a Local Body or Town or Country or Metropolitan Planning Authority, where the said Body or Authority is created under a statute and empowered to approve such an area as a house site or layout area.</i>”</p> <p>Therefore, it satisfies the Statutory norms/requirement.</p>
3.	Onnakarai RF is located at a distance of 55m from the northern boundary of the project area.	<p>The Onnakarai Reserve Forest is located at a distance of <u>65m</u> from the Northern Boundary of the Project area as per the Forest Department Letter Na.Ka.No.2543/2023/L dated 17.04.2023 (Annexure-7)</p> <p><b>Provision/GO:</b></p> <p>As per GO (Ms) No. 243 dated 14.12.2022 and G.O Ms No.1267 Revenue department dated 29.12.1997, the permissible distance of Quarry operation from the Reserve forest boundary is 60m.</p> <p>Therefore, it satisfies the Statutory norms/requirement.</p>
4.	SH 179 A connecting Uthangarai to Arur is located at a distance of 220m on the western side of the project site.	<p>As per the Rule 36(1) of Tamil Nadu Minor Mineral Concession Rules, 1959, there shall not be any quarrying operations within 50 metres from any reservoir, canal or other Public Works such as <b>Public Roads</b> and buildings.</p>

		Therefore, the SH 179A is located at a distance of 220m on the western side which satisfies the above rule and statutory requirement.
5.	Govt. Vetenary Hospital is located at a distance of 225m on the western side of the project area.	<p>As per the Rule 36(1) of Tamil Nadu Minor Mineral Concession Rules, 1959, there shall not be any quarrying operations within 50 metres from any reservoir, canal or other Public Works such as Public Roads and <b>Public buildings</b>.</p> <p>Therefore, the Govt. Vetenary Hospital comes under the definition of Public Building which is located at a distance of 225m on the western side which satisfies the above rule and statutory requirement.</p>
6.	One major water body-Katteri Lake is located at a distance of 390m from the boundary lease.	<p>As per the Rule 36(1) of Tamil Nadu Minor Mineral Concession Rules, 1959, there shall not be any quarrying operations within <b>50 metres from any reservoir, canal</b> or other Public Works such as Public Roads and Public buildings.</p> <p>Therefore, the Katteri lake which is located at a distance of 390 m from the project side which satisfies the above rule and statutory requirement.</p>
7.	One educational institute, namely, Sri Vidya Mandir Arts & Science College is located at a distance of 550m on the southern side of the project area.	<p>The SEAC itself has recorded the distance between the Educational Institute and Proposed quarry site is 550m, the proposed area statifies the Rule 36 (1-A) (a) of the Tamil Nadu Minor Mineral Concession Rules,1959.</p> <p>Therefore, it satisfies the Statutory norms/requirement.</p>
8.	Habitations are also located on the south-	The SEAC itself has recorded the distance between the Habitations

(4)

	<p>western side of the project area at a distance of 310m.</p>	<p>located on the south-western side of the project area is 310m, the proposed area satisfies the Provision in Rule 36 (1-A) (a) of the Tamil Nadu Minor Mineral Concession Rules, 1959.</p> <p>Therefore, it satisfies the Statutory norms/requirement.</p>
--	--	--

Dated at Chennai on this the 01<sup>st</sup> April, 2024.

  
11/4/24  
**COUNSEL FOR APPELLANT**

5

—309—

### சான்று

கிருஷ்ணகிரி மாவட்டம், ஊத்தங்கரை வட்டம், காட்டேரி கிராமத்தில், உள்ள சர்வே எண்: 68/1(P) & 69(P), பரப்பு 3.44.0 Ha. இடத்தில் அமையவுள்ள THIRU. T. RAVIGANESAN - ROUGH STONE & GRAVEL குவாரியை சுற்றி 300m சுற்றளவில் கோவில்களோ, புராதன சின்னங்களோ, குடியிருப்புகளோ, பள்ளிக்கூடங்களோ, அரசு கட்டிடங்களோ இல்லை என புலத்தனிக்கை அறிக்கை மூலம் அறியப்பட்டு இந்த சான்று வழங்கப்படுகிறது.

T. Raviganesan

P. Raviganesan  
கிராம நிர்வாக அலுவலர்  
09. காட்டேரி (Vill).  
ஊத்தங்கரை (T), கிருஷ்ணகிரி (Dt).

6

Translation

CERTIFICATE

This certificate is issued after making thorough field examination at Survey No. 68/1(P) & 69 (P), measuring 3.44.0 Ha in Katteri Village, Uthangarai Taluk, Krishnagiri District, where the quarry proposed by Thiru. Raviganesan, Rough Stone and Gravel is to be located that there is no any Temples, Ancient Monuments, Houses, Schools or Government buildings around the 300 Metres radius of the Quarry.

(sd)

Village Administrative Officer

Katteri (v)

Uthangarai (Tk) Krishnagiri (Dt)


**PARIVESH**

 Ministry of Environment, Forest and Climate Change  
 Government of India

7

 Tamil Nadu  
 அரசு தலைமை  
 மையம்


सत्यमेव जयते



**Project Name:** Katteri Village Rough  
Stone & Gravel Quarry  
Project

**Single Window  
Number:** SW/132132/2023

**Proposal  
Number:** SIA/TN/MIN/432309/2023

**State:** TAMIL NADU

**Current Status:** EDS REPLIED

**Submission  
Date:** 16/08/2023

**Project  
Category:** B2

**Sector:** MIN

**Project  
Proponent  
Name:** Theeravinaitheerthagr  
Raviganesan

[Back](#)


**S.**

<b>No.</b>	<b>Document Name</b>	<b>Remark</b>	<b>Document</b>
1	PPT	10111-T.Raviganesan-401st SEAC-TN, Meeting Presentation PPT	10111-T. Ravi Ganesan-PPT.pdf <b>Preview</b>
2	Affidavit To SEIAA-TN	Affidavit To SEIAA-TN	14.Affidavit to SEIAA-TN.pdf <b>Preview</b>
3	Draft Checklist for Mining Project	Draft Checklist for Mining Project	3. Draft Checklist.pdf <b>Preview</b>
4	Demand Draft	Demand Draft	5. Copy of DD.pdf <b>Preview</b>
5	VAO 300m Radius letter	VAO 300m Radius letter	VAO 300m Radius letter.pdf <b>Preview</b>
6	Proposal for Environmental Clearance	Proposal for Environmental Clearance	Proposal for Environmental Clearance.pdf <b>Preview</b>
7	VAO Photo of Proposed Quarry lease	VAO Photo of Proposed Quarry lease	Photo of Proposed Quarry lease.pdf <b>Preview</b>
8	NABET Certificate	NABET Certificate	NABET Certificate.pdf <b>Preview</b>
9	Form-1	Form-1	FORM1.pdf <b>Preview</b>
10	Covering Letter	Covering Letter	Covering letter.pdf <b>Preview</b>
11	Approved Mining plan Letter	Approved Mining plan Letter	Approved Mining plan Letter.pdf <b>Preview</b>
12	500m radius letter	500m radius letter	500m radius letter.pdf <b>Preview</b>
13	Baseline Study report	Baseline Study report	Baseline Study report.pdf <b>Preview</b>

(9)

S.

No.	Document Name	Remark	Document
14	Pre feasibility report	Pre feasibility report	Prefeasibility report.pdf <b>Preview</b>
15	Precise area communication letter	Precise area communication letter	Precise area communication letter.pdf <b>Preview</b>
16	Approved mining plan book	Approved mining plan book	Approved mining plan book.pdf <b>Preview</b>

## Undertaking

16. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

16.1. Name	THEERAVINAITHEERTHAGR RAVIGANESAN
16.2. Designation	Project Proponent
16.3. Company	THEERAVINAITHEERTHAGR RAVIGANESAN
16.4. Address	T. Raviganesan, S/o. Theeradha Vinai Theertha Goundar, No. 2/237-146, Kuravan Kaadu, Poosaripatti Village & Post, Kadaiyampatti Taluk, Salem District-636305.
16.5. Date	06/06/2023

10

122

## REVENUE STANDING ORDERS

RSO

the provisions of the rules in Section II or III in his opinion undesirable, the Tahsildar should reject the application; if he thinks that the land may be granted, he should publish the proposal to assign it for occupation in the village in the matter proposed and where a panchayat has been established for the village under the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act XXI of 1994), he should also give intimation of the proposal to such panchayat. The Tahsildar should then obtain the orders of the Collector to transfer it to the head of 'Assessed Land'. If the Collector refuses to sanction the transfer, the Tahsildar should reject the application and inform the applicant accordingly. The Collector, if he sanctions the transfer, should fix the assessment to be charged which will ordinarily be the assessment on similar land in the neighbourhood, but he can exercise his discretion in the matter. The Tahsildar should then deal with the application in the manner prescribed for 'Assessed Land'.

In dealing with assignment of poramboke land, the transfer of classification of a poramboke land not required for public use and its eventual assignment by the competent authorities are two distinct powers and each has to be examined separately by the authorities concerned.

Board's Ref.No. F2/5844/73-1, dt. 23.10.1973

(ii) **Water course poramboke** :- Great care should be taken to preserve the margins of canals, channels and streams. The transfer and assignments of such water course source porambokes can be ordered only by the Government in consultation with the Commissioner of Land Administration and the Chief Engineer (P.W.D).

G.O.Ms. 1267, Rev. dt. 29.12.1997

(iii) **Land in the vicinity of reserved forests** :- Assignment should not be made from land which adjoins a reserved forest or an unreserved block of 2.59 sq kilo metre or more until the Collector has consulted the District Forest Officer and considered any objection he may have to its assignment. Assignment of land should not be made right up to the boundary of reserved forests but a belt of vacant land 40.2 metres by 60.4 metres wide should be left unassigned between the reserve boundary and the land to be assigned.

G.O.Ms.No. 679, Rev. dt. 15.3.39

B.P.Press 27, dt. 24.3.39

G.O.Ms. 2769, Rev. dt. 11.12.42

B.P.Press, 1, dt. 5.1.43

G.O.Ms. 3316, Rev. dt. 5.9.58

**Note** :- Certain area termed "conservancy areas" by the Forest Department are intended to serve as "buffer" areas between the reserved forest and the margin cultivation. Such areas were originally reserved forest and have been transferred to poramboke on deforestation. Such areas should not be transferred to anyone without consulting the Chief Conservator of Forests and if any of them is assigned for cultivation, the assignee should be warned of the risk of damage to the cultivation resulting from its proximity to the forest boundary and that complaints on this account cannot be considered.

G.O. 1798, Rev. (Spl.) dt. 9.10.20

B.P. 87, dt. 1.11.20

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**APPEAL NO. 17 OF 2024 (SZ)**

In the matter of:

T. Raviganesan ....Appellant

-VS-

State Environment Impact Assessment

Authority,

Tamilnadu and other.

----Respondent(s)

**CONVENIENCE TABLE**

**E.K. KUMARESAN,**

**G. VIGNESH**

**COUNSEL FOR APPELLANT**

No.6, Indian Chambers (SICCI)

Annex Building, Ground Floor,

Esplanade, Chennai - 600 108.

Cell No: 95974 35955